Suppl- List 1 Sr. No. 08

HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Virtual Mode)

Bail App. No. 29/2017

Mohd. Ramzan and others

...Applicant(s)

Through :- Mr. F. S. Butt, Advocate

v/s

State of J&K

...Non-applicant(s)

Through :- Mr. Vishal Bharti, Dy. AG

HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE **Coram:** ORDER

Learned counsel for the applicants submits that with the afflux

of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been

rendered infructuous.

(PUNEET GUPTA) JUDGE

Jammu 11.06.2020 Shammi

> Whether the order is speaking: Whether the order is reportable:

Yes/No

Yes/No